

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LOKHANDWALA INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Lokhandwala Infrastructure Private Limited
2.	Date of incorporation of corporate debtor 02 nd January, 2006
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U45200MH2006PTC158561
5.	Address of the registered office and principal office (if any) of corporate debtor 72, Gandhi Nagar, Dainik Shivner Rd., Worli, Mumbai-18 Maharashtra
6.	Insolvency commencement date in respect of corporate debtor 19th September, 2019
7.	Estimated date of closure of insolvency resolution process 17 th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name-Ajit Kumar Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548
9.	Address and e-mail of the interim resolution professional, as registered with the Board Registered. Add – 1A, Sanskriti Apartment GH-22, Sector 56, Gurugram, Haryana & Punjab, 122011 Email - cmaajitk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Correspondence. Add – Sun Resolution Professional Private Limited, 83, National Media Centre, Shanker Chowk, Nr. Ambience Mall / DLF Cyber City , Gurugram – 122002 Email – cirp.lokhandwala@gmail.com
11.	Last date for submission of claims 03rd October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Home Buyers 1.Mr.Jeetendra Rajpal Daryani (IBBI/IPA-001/IP-P00678/2017-2018/11146) 2.Mrs.Bhavi Shreyans Shah (IBBI/IPA-001/IP-P00915/2017-2018/11521) 3.Mr.Tejas Shah (IBBI/IPA-001/IP-P00089/2017-18/10185)
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a)The Submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons)Regulations,2016.The Proof of claim is to submitted by way of the following specified forms: Form B-for claims by Operational Creditor Form C-for claims by financial creditors Form CA-for claims by Home Buyers Form D-for claims by Workmen and Employees In order to get a copy of the form, you may download the above mentioned forms from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Person)Regulations,2016 (b)Details of authorized representative are available at www.sunresolution.in

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Lokhandwala Infrastructure Private Limited on 19th September, 2019.

The creditors of Lokhandwala Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 03rd October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ajit Kumar

Interim Resolution Professional

Reg No- IBBI/IPA-003/IP-N00062/2017-18/10548

Date: 21st September, 2019

Place: Gurugram